Authentication of Translated Central Acts by President

9947. SHRI D. P. YADAV : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that notification regarding endorsement of Sec. 2 of the Authorised Translation (Central Laws) Act, 1973 with effect from Ist April, 1979 has been publishsed in the official Gazette ; and

(b) whether it is also a fact that the translation of Central Acts in regional languages have been authenticated by the President and published under the said Act ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA) : (a) and (b) With a view to bringing the Authorised Translations (Central Laws) Act, 1973 into force from April 1, 1979, the Department of Official Language issued a Notification on 24th March, 1979 and also sent it for pub'ication in the Official Gazette to the Government of India Press. It has recently come to the notice of Government that the said Notification has not been published in the Gazette so far.

In the *bonafide* belief that the said notification had been published in the Official Gazette, the Ministry of Law, Justice and Company Affairs (Legislative Department) got the Tamil Translation of the following five Central Acts authenticated by the President on August 16, 1980 and published the same in the Official Gazette :—

(1) The Children (Pledging of Labour) Act, 1933 ;

(2) The Telegraph Wires (Unlawful Possession) Act, 1950 ;

(3) The Young Persons (Harmful Publications) Act, 1956 ;

(4) The Railway Property (Unlawful Possession) Act, 1966 ; and

(5) The Small Coins (Offence) Act, 1971.

Necessary action to rectify the above omission is being taken in consultation with the Ministry of Law.

सवाई माधोपुर सीमेंट कारखाने में महाप्रबन्धक का पद भरा जाना

9948. **श्री नवल किशोर शर्मा : क्या उद्योग मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या 1976 में सरकार ने पश्चिम रेलवे के तत्कालीन महाप्रबन्धक जिसकी सिफारिश भारतीय स्टेट बैंक ने भी की थी को सवाई माधोपुर में सीमेंट फैक्टरी का महाप्रबन्धक नियुक्त किया था ;

(ख) क्या उक्त महाप्रबन्धक ने कम्पनी में व्याप्त भ्रष्टाचार के कारण केवल छः महीने के बाद ही अपना पद त्याग दिया ;

(ग) यदि हां, तो क्या कम्पनी के प्रबन्धक बोर्ड ने उस पद पर एक ऐसे व्यक्ति को नियुक्त किया जो जोधपुर में दो वर्ष के कठोर कारावास की सजा काट चुका था ;

(घ) यदि हां, तो क्या प्रबन्धक बोर्ड की इस प्रकार की गतिविधियों पर प्रतिक्रिया के उद्देश्य से सरकार ने भारतीय स्टेट बैंक, भारतीय जीवन बीमा निगम केन्द्र और राज्य सरकार के प्रतिनिधियों को शामिल कर अपने प्रबन्धक बोर्ड का पुनर्गठन किया ; और

(ङ) यदि हां, तो इस अवधि के दौरान उक्त कम्पनी ने क्या प्रगति की है और इस सम्बन्ध में पूर्ण विवरण क्या है ?

उद्योग मन्त्रालय में राज्य मंत्री (श्री चरणजीत चनाना): (क) जी, हां सरकार द्वारा नियुक्ति की गई थी।

(ख) जी, हां। महाप्रबन्धक ने नवम्बर, 1976 में अपना त्यागपत्र दे दिया था जिसमें अभिकथित आधार यह था कि तत्कालीन प्रबन्धकवर्ग उन्हें उपयुक्त पदस्तर तथा ड्यूटी देने में हिचकिचाहट प्रकट कर रहा था।

(ग) कम्पनी द्वारा यह बताया गया है कि फरवरी 1979 तक जबकि तमिलनाडु मीमेंट कारपोरेशन लिमिटेड के अरुणापुरम कारखाने में महाप्रबन्धक श्री एस० रामामूर्ति को महाबन्धक के पद पर नियुक्ति की गई थी फिर भी व्यक्ति को महाप्रबन्धक के पद पर नियुक्त नहीं किया गया था।

(घ) 1976 के पूर्वार्द्ध में कम्पनी के प्रबन्धक मंडल का पुनर्गठन किया गया उसमें केन्द्र सरकार, राज्य सरकार तथा स्टेट बैंक आफ इण्डिया के एक-एक नामित सदस्य थे।

(ङ) कम्पनी के सीमेंट कारखाने का 1976-77 से आगे की क्षमता का उपयोग इस प्रकार रहा है :—

वर्ष	क्षमता के उपयोग का प्रतिशत
1976-77	83.07
1977-78	78.04
1978-79	77.70
1979-80	50.96
1980-81	58.17

(जुलाई, 80 मार्च, 81)

Representation for Non-Implementation of Reservations in Recruitment and Promotions in Eastern Naval Command

9949. SHRI JAGPAL SINGH: Will the Minister of DEFENCE be pleased to state :

(a) whether the Eastern Naval Command, Visakhapatnam had received representations from the SC Uplift Union, Visakhapatnam regarding non-implementation of the reservations in the matter of recruitment, promotions of persons belonging to SC/ST communities and alleging victimisation and ill treatment meted out to SC/ST employees working in various units under the Eastern Naval Command, Visakhapatnam ;

(b) if so, details thereof ; and

(c) the action taken on these representations ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir.

(b) and (c) The representations mostly related to supersession of SC/ST candidates by general candidates against selection posts and SC/ST candidates not qualifying in the promotion examination even after giving weightage due in such cases. The representations have been duly considered in the light of the existing rules/iustructions and disposed of at the appropriate level.

Increase in number of Landless and Jobless people in tribal areas

9950. SHRI JAI NARAIN ROAT: Will the Minister of LABOUR be pleased to state :

(a) whether Government have formulated any scheme to check the increase in the number of landless and jobless people in the tribal areas ;

(b) if so, the details thereof; and

(c) if not, reasons therefor ?